

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 3378
TO BE ANSWERED ON FRIDAY, THE 17th DECEMBER, 2021

Digitisation of Court Orders

3378. SHRI RAVIKUMAR D. :

Will the Minister of LAW AND JUSTICE be pleased to state

- (a) the steps taken by the Ministry to digitize the delivery of court orders including bail orders of High Courts and Supreme Court to the prison authorities;
- (b) whether the Government has taken any disciplinary action against jail authorities who have willfully delayed the release of prisoners, if so, the details thereof and if not, the reasons therefor, State/UTwise; and
- (c) the details of central and district prisons with internet facility and CCTV camera, State/UT-wise?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a):In pursuance of Supreme Court judgments dated 16.07.2021 and 23.09.2021 in suomoto Writ Petition No.4/2021, the FASTER (Fast and Secured Transmission of Electronic Records) system has been taken up for implementation for enabling transmission of e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings to the duty-holders for compliance and due execution, through a secured electronic communication channel. For High Courts and District Courts, to digitize

delivery of court orders including bail orders, the integration of e-prisons software and case information software through Application Programme Interface (API) is being taken up.

(b) : The management and administration of prisons fall exclusively in the domain of the State Governments and hence details of disciplinary action against jail authorities is not centrally maintained.

(c) : As per information furnished by the National Crime Records Bureau(NCRB), the State/UT wise status of CCTV cameras installed in prisons is provided at **Annexure**. However NCRB does not maintain separate data on availability of internet facility in central and district prisons.

Annexure

Statement referred to in reply of Lok Sabha Unstarred Question No.3378 for 17/12/2021 regarding Digitisation of Court Orders. The State/UT wise status of number of CCTVs installed in prisons as on 31.12.2019:

Sl.NO	State/Union Territory	Number of CCTVs
1	Andhra Pradesh	258
2	Arunachal Pradesh	58
3	Assam	200
4	Bihar	1044
5	Chhattisgarh	1612
6	Goa	17
7	Gujarat	2314
8	Haryana	552
9	Himachal Pradesh	366
10	Jammu & Kashmir	1005
11	Jharkhand	1274
12	Karnataka	928
13	Kerala	826
14	Madhya Pradesh	592
15	Maharashtra	1580
16	Manipur	36
17	Meghalaya	74
18	Mizoram	0
19	Nagaland	11
20	Odisha	1520
21	Punjab	879
22	Rajasthan	1529
23	Sikkim	2
24	Tamil Nadu	67
25	Telangana	1061
26	Tripura	139
27	Uttar Pradesh	2757
28	Uttarakhand	77
29	West Bengal#	280
30	A & N Islands	8
31	Chandigarh	157
32	D & N Haveli	25
33	Daman & Diu	70
34	Delhi	1130
35	Lakshadweep	0
36	Puducherry	8
	Total (All-INDIA)	22456

Due to non-receipt of data from West Bengal for the year 2018 & 2019, data furnished for 2017 has been used.